

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No.291/2015  
O.A. No. 3599/2011

New Delhi, this the 2<sup>nd</sup> day of September, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Shruti Priya,  
D/o Shri Rajveer Singh Uthalayan,  
Aged about 23 years,  
R/o J-175-A, Old Roshan Pura,  
Najafgarh, New Delhi-110043.  
(Applicant No.117 in O.A. No.3599/2011) .. Petitioner

(By Advocate : None)

Versus

1. Mr. Janak Digal,  
Chairman,  
Delhi Subordinate Services Selection Board,  
FC-18, Institutional Area,  
Near Railway Reservation Centre,  
Karkardooma, Delhi-110092.
  
2. Mr. Ajay Garg,  
Secretary,  
Delhi Subordinate Services Selection Board,  
FC-18, Institutional Area,  
Near Railway Reservation Centre,  
Karkardooma, Delhi-110092. .. Respondents

(By Advocate : Mrs. Sumedha Sharma)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

None for the petitioner.

2. Mrs. Sumedha Sharma, the learned counsel appearing for the respondents submits that the order dated 30.03.2012 in O.A. No.3663/2011 and batch, against non-implementation of which the present C.P. is filed, has been set aside and reversed by the Hon'ble High Court of Delhi by its judgment dated 06.02.2013 in Writ Petition (C) No.3397/2012, and produced a copy of the same.

3. In the circumstances, nothing survives in the CP, and accordingly, the CP is closed and notices are discharged. No costs.

**(SHEKHAR AGARWAL)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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